

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**IA NO. 286 OF 2016 IN**  
**DFR NO. 1138 OF 2016**

**Dated: 3<sup>rd</sup> June, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Devishi Solar Power Pvt. Ltd.**

**.... Appellant(s)**

**Versus**

**Uttarakhand Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant (s)

:

Mr. Anurag Sharma

Counsel for the Respondent(s)

:

Mr. Buddy A. Ranganadhan  
Mr. Raghu Vamsy for R-1

Mr. Pradeep Misra for R.2

**ORDER**

**IA NO. 286 OF 2016**  
***(Appl. for leave to file the appeal)***

The appellant in this appeal is a Generating Company and is also a Special Purpose Vehicle of M/s ACME Solar Holding Private Limited, Gurgaon (**ACME**). In this appeal Order, dated 31.03.2016, is challenged. In this application, the appellant has prayed that it may be granted leave to file the appeal.

By our Order, dated 03.06.2016 in I.A. No. 284 of 2016 in DFR No. 1137 of 2016, we have granted leave to the appellant therein to file the appeal. In the said appeal, Order dated 31.03.2016 which is challenged in this appeal is challenged. Facts in that appeal and the present appeal are similar.

In the circumstances, for the reasons stated in our Order, dated 03.06.2016 passed in I.A. No. 284 of 2016 in DFR No. 1137 of 2016, we grant leave to the appellant to file the present appeal. However, we make it clear that we have not expressed any opinion on the merits of the case.

**DFR NO. 1138 OF 2016**

Registry is directed to number the appeal.

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Pradeep Misra takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. Notice be issued to the other respondents returnable on 06.09.2016. Dasti, in addition, is permitted.

List the matter on **06.09.2016**. In the meantime, learned counsel for the respondents may file reply on or before 04.07.2016 after serving copy

on the other side. Thereafter, rejoinder may be filed on or before 19.07.2016 after serving copy on the other side.

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**